

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 162 of 2013 &
IA No. 148 of 2014**

Dated : 25th August, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Inox Renewable Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Anr. Respondent (s)**

Counsel for the Appellant (s): Mr. Vishal Gupta

**Counsel for the Respondent(s): Mr. M.S.Ramalingam
Mr. Aditya Madan with
Mr. R.K. Jain,
Mr. S.K. Jain and
Mr. D.D. Rawal (Reps) for R-2**

ORDER

The Learned Counsel for the Respondent no. 2 has finished his arguments. The Learned Counsel for Appellant has filed rejoinder submissions after serving copy on the other side. He seeks some time for making rejoinder submissions.

So, post the matter for further hearing on **03.09.2014.**

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

mk/kt